

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

220. IA/1397/2023 In C.P. (IB)/206(MB)2022

IN THE MATTER OF

UNION BANK OF INDIA LIMITED

... Petitioner

VS

Ashok Kumar Jindal

... Respondent

Section 95(1) of Companies Act, 2013

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner/RP: Adv. Ooshma Jain (PH)

For the Respondent: None present

ORDER

IA 1397/2023 –The prayer in the present case is for taking on record the report of the RP. The same is taken on record. Learned counsel for the RP submits that copy of the report has already been furnished to the respondent. None appeared on behalf of the respondent. In the mean-time respondent, may file his response to the report of the RP or otherwise we shall proceed with the matter on merits. In the interest of justice, adjourned to **02.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/